

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TAPSTIA INDUSTRIAL
MICRO ESTATE LANDMARK AUTO ENGINEERING CONSORTIUM LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	TAPSTIA INDUSTRIAL MICRO ESTATE LANDMARK AUTO ENGINEERING CONSORTIUM LIMITED
2.	Date of incorporation of corporate debtor	03/09/2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900TN2014PLC097179
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 203, New Tiny Sector, Park Road, Ambattur Industrial Estate Chennai Thiruvallur TN 600058 IN
6.	Date of closure of Insolvency Resolution Process	15-08-2022
7.	Liquidation commencement date of corporate debtor	20-01-2023
8.	Name and registration number of the insolvency professional acting as liquidator	Name : L V Shyam Sundar Registration Number: IBBI/IPA-002/IP-N00262/2017-18/10775
9.	Address and e-mail of the liquidator, as registered with the Board	E-mail: shyam.ascend@gmail.com ; tapstiar@pkfrevival.com Address: No.17, Third Floor, Gandhi Road, Alwarthirunagar, Chennai – 600087
10.	Address and e-mail to be used for correspondence with the liquidator	E-mail : shyam.ascend@gmail.com ; tapstiar@pkfrevival.com Address: No.17, Third Floor, Gandhi Road, Alwarthirunagar, Chennai – 600087 Mobile: 9884882326; 9380284913 Telephone: 044- 43535657
11.	Last date for submission of claims	19-02-23 Claimant are required to file their claim through https://pda.nesl.co.in/#/ and

	Email Id - ipsupport@nesl.co.in , for any issues in filing the claim can be contacted during the office hours (10 A.M to 6 P.M)
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Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the Tapstia Industrial Micro Estate Landmark Auto Engineering Consortium Limited on 20-01-2023.

The stakeholders of Tapstia Industrial Micro Estate Landmark Auto Engineering Consortium Limited are hereby called upon to submit their claims with proof on or before 19-01-2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. The Financial Creditors should submit their claim at the website <https://pda.nesl.co.in/#/> . If in case of any query relating to uploading the same on NeSL PDA, contact through E mail Id - ipsupport@nesl.co.in. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.


Name and Signature of the Liquidator: L V Shyam Sundar

Date and Place

: 23rd January, 2023
Chennai

decided in your absence.
[P.SREENIVASULU
Counsel for Petitioner/ Plaintiff]